

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
R.S. COMMODITIES PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	YONYX INFOMEDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	08/04/2010
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Bangalore
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U93000KA2010PTC103972
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Reg. Office: No. 370, Phase II, The Empyrean, Jagadenahalli Village, Lakkur Hobli, Chikkatirupati Po, Malur Taluk, Kolar, Karnataka-563130
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	30/11/2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sachin Sapra Address: 2/11B, Basement, Jangpura Block-A, New Delhi-110014 IBBI Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005 Mobile: 9910219977 Email: sachinsapracs@yahoo.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	30/12/2023

Notice is hereby given that M/s Yonyx Infomedia Private Limited has commenced voluntary liquidation on 30th November, 2023.

The stakeholders of M/s Yonyx Infomedia Private Limited are hereby called upon to submit a proof of their claims, on or before 30th December 2023, to the liquidator at the address mentioned against Item No. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sachin Sapra

Liquidator of Yonyx Infomedia Private Limited

IP Reg. No. IBBI/IPA-002/IP-N00005/2016-17/10005

Date: 01/12/2023

Place: New Delhi

 Chola <i>Enter a better life</i>		CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032			
POSSESSION NOTICE (APPENDIX IV) Under Rule 8 (1)					
WHEREAS the undersigned being the Authorised Officer of M/s.Cholamandalam Investment And Finance Company Limited , under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned here in below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s.Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.					
SL. NO	NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
1	Loan No. HL04MSY00021413 1. SURESHA 2. SOWMYA All are residing at: BYLAKUPPE POST PERIYAPATANA TALUK, NEAR TEMPLE, Periyapatna, KARNATAKA 571104. Also at: Bylakuppe Village & Gramapanchayathi Periyapatna Taluk, Mysuru District Near by Near Ganapathi Temple Periyapatna 571104.	17/08/2023	Rs. Rs.4082745/- as on 17/08/2023	All that piece and parcel of site Property bearing AssJssment Site No 25, Property No 406/25, Unique No.152200602108600707, Bylakuppe Village & Gramapanchayathi Periyapatna Taluk, Mysore District :- 571104 and Bounded on :- East by :- Site No 26 West by :- Layout Road North By :- Layout Road South :site No 118 12 Measurement:- East To West 15.69 Meaters, North To South 25.715 Meters.	Possession: 27-11-2023
Date : 27-11-2023 Place: Mysuru		Authorised Officer, M/s. Cholamandalam Investment And Finance Company Limited			

E-AUCTION SALE NOTICE

IDEB PROJECTS PRIVATE LIMITED (IN LIQUIDATION)

Reg. Off : 9th & 10th Floor, Delta Tower, Sigma Soft Tech Park, No. 7, Whitefield Road, Varthur Kodi, Bangalore, Karnataka – 560066

Sale of Assets and Properties owned by **IDEB Projects Pvt. Ltd. (in Liquidation)** forming part of Liquidation Estate of **IDEB Projects Pvt. Ltd.** in possession of the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Bengaluru Bench vide order dated 08.11.2019. The sale of properties will be done by the undersigned through the e-auction platform <https://Right2Vote.in>. The said asset will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" as per Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016.

S. NO.	ASSET	RESERVE PRICE (INR)	EARNEST MONEY DEPOSIT (INR)	INCREMENTAL VALUE (INR)	CRITERIA
1	10,855 Square feet of Commercial Space located in 9th Floor, DELTA Block, Sigma Soft Tech Park, Ramagondanahalli, Varthur Kodi, Bengaluru	5,42,75,000	5,40,000	5,00,000	Net worth of the bidder as per the last audited financial statements for the last 3 Financial years should be minimum of INR 4 Crores
2	9,825 Square feet of Commercial Space located in 10th Floor, DELTA Block, Sigma Soft Tech Park, Ramagondanahalli, Varthur Kodi, Bengaluru	4,91,25,000	4,90,000	5,00,000	
3	*Car Parking space upto 21 cars in DELTA Block, Sigma Soft Tech Park, Ramagondanahalli, Varthur Kodi, Bengaluru	*One Lakh per Car Parking space	2,00,000	10,000	
*Only the bidders, bidding for asset S.no-1 & S.no-2 are eligible to bid for the Car Parking space asset (S.no-3). Bidder of asset S.no-1 is eligible for a maximum of 11 car parking space and Bidder of asset S.no-2 is eligible for maximum of 10 car parking space					
Date and time of Auction		27th December 2023 from 11 AM to 1 PM			
Period of submission of EOI and BID		2nd December 2023 to 16th December 2023 till 11.59 PM			
Inspection Date and Time (with prior appointment)		On or before 25th December 2023 (On working days between 10 AM to 5PM)			

Terms and Condition of the E-auction are as under:

- The Complete E-Auction process document containing details of the Assets, online e- auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://Right2Vote.in>. Contact: Mr. Velayudham Jayavel at E-mail: velayudhamj@gmail.com / idebliquidation@gmail.com
- The Liquidator reserves the right to amend and/or annul this invitation including any timelines or the process therein, without giving any reason, at any time and in any respect. Any such amendment in the invitation including the aforementioned timeline, shall be notified on the website of the Board <https://ibbi.gov.in/liquidation-auction-notices/>.
- Nothing contained herein shall constitute a binding offer or a commitment to sell the assets of the Corporate Debtor. The liquidator also has the right to reject any bid without assigning any reason.

s/-d/
Velayudham Jayavel
Liquidator

Date: 02.12.2023
Place: Bangalore

IBBI/IPA-001/IP-P01012/2017-18/11663
Email: idebliquidation@gmail.com

TVS MOTOR COMPANY LIMITED

Registered Office: "Chaitanya" No. 12 Khader Nawaz Khan Road
Nungambakkam Chennai - 600006

CIN: L35921TN1992PLC022845 Website: tvsmotor.com
Email: contactus@tvsmotor.com Ph: 044 28332115

Notice of Loss of Share Certificates

NOTICE is hereby given that the following share certificate (s) issued by the company are stated to have been lost or misplaced or stolen and the registered holders/the legal heirs of the registered holders thereof have applied to the company for issue of duplicate share certificate (s).

Folio No.	Share Cert. No.	No. of Shares	Distinctive Nos.	Name of Registered here
S21633	5080	500	4833181-4833680	SAROJ DEVI KHADELIA

The public are hereby warned against purchasing or dealing in any way, with the above share certificate Any person (s) who has/have any claim (s) is respect of the said share certificates should lodge such claim with the company at its registered office at the address given above within 15 days of publication of notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificates.

For TVS Motor Company Limited
K S Srinivasan
Company Secretary

Place : Chennai
Date : 01.12.2023

PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATE (S)



TITAN COMPANY LIMITED

CIN No. L74999721984PLC001456

Registered office Address: 3, Sipcot Industrial Complex, Hosur- 635 126,
Tamil Nadu Tel No. (04344)684 199 Fax: (04344)76037

Email: investor@titan.co.in Website: www.titancompany.in

Notice is hereby given that the certificate(s) for the mentioned Securities of the Company have been Lost / Misplaced and the Holder(s) of the said Securities have applied to the Company.

Name of the Holder	Folio No.	Kind of the Securities	No. of Shares	Distinctive Nos.	
				From	To
Praful T Patel	TWP0025730	1/- Res EQ.	560 560	2017061 2016501	2017620 2017060

Any person who has claim in respect of the Securities should lodge such claim with the company at its Registered office within 15 Days from this date, Else the Company will proceed to issue Duplicate Share Certificate(s) without further intimation

Place : Bhopal, 391410
Date : 11-12-2023

Sd/-
FULVAREN PRAFULBHAI PATEL

SCHEDULE-I FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF YONYX INFOMEDIA PRIVATE LIMITED	
1. NAME OF CORPORATE PERSON	YONYX INFOMEDIA PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	08/04/2010
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Bangalore
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U93000KA2010PTC103972
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Reg. Office : No. 370, Phase II, The Empyrean, Jagadenahalli Village, Lakshu Hobli, Chikkatrurupi po, Malur Taluk, Kolar, Karnataka -563130
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	30.11.2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sachin Sapra Address: 2/11B, Basement, Jangurua Block-A New Delhi-110014 IBBI Reg. No. IBBI/PA-002/IN-N00005/2016-17/10005 Mobile : 9910219977 Email: sachinsaprascs@yahoo.com
8. LAST DATE FOR SUBMISSION OF CLAIMS	30.12.2023

Notice is hereby given that M/s Yonyx Infomedia Private Limited has commenced voluntary liquidation on 30th November, 2023.

The stakeholders of M/s Yonyx Infomedia Private Limited are hereby called upon to submit a proof of their claims, on or before 30th December 2023, to the liquidator at the address mentioned against Item No. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sachin Sapra
Liquidator of Yonyx Infomedia Private Limited
IP Reg. No. IBBI/PA-002/IN-N00005/2016-17/10005

BAJAJ FINANCE LIMITED

Corporate Office: 3rd Floor, Pandeshil Tech Park, Viman Nagar, Pune-411014, Maharashtra. **Branch Office:**
3RD FLOOR, PRESTIGE TOWER, RESIDENCY ROAD, BANGLORE- 560025

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Rule 8-1(1) of the Security Interest (Enforcement) Rules 2002.(Appendix-IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ FINANCE LIMITED (BFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) /Co Borrower(s) /Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) /Co Borrower(s) /Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) /Co Borrower(s) /Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act with Rule 8-1(1) of the said Rules. The Borrower(s) /Co Borrower(s) /Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) / Guarantor(s) (LAN No, Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Branch : BANGLORE (LAN No. 4040HL62796917) 1. SANTHOSH N (Borrower) 2. SANDHYA BHARGAVAN (Co-Borrower) 3.NANOSCIENCES AND OZONE TECHNOLOGIES PRIVATE LIMITED (Co-Borrower) At No 5/516 K Channappa Cross, Near R K Hospital, Kammanahalli, Main Road St Thomas Town, Bangalore 560084	All That Piece And Parcel Of The Non-agricultural Property Described As: Site No.59, Assessment No.36/1, Old Khatha No.384/B, Previous BBMP Property No.43/36/1/59, Present BBMP Property No.1487/384/B/36/1-59 Situated Hennur Village, Kasaba Hobli, Bangalore North Taluk, Ward No.24, Presently Within The Jurisdiction Of The Bruhat Bangalore Mahanagara Palike, Measuring East To West 37 Feet And North To South 29 Feet Totally Measuring 1073 Sq. Ft And Bounded On, East :- Property Belongs To Khaleel, West :- Private Property, North :- Road, South :- Property Belongs To Pillanna	14th Sept 2023 Rs.1,10,23,007/- (Rupees One Crore Ten Lacs Twenty Three Thousand Seven Only)	29.11.2023

Date: 02.11.2023 Place: BANGLORE Authorized Officer Bajaj Finance Limited

BAJAJ FINANCE LIMITED Corporate office: 3rdFloor, Bajaj Finserve, Panchsheel Tech Park Viman Nagar, Pune Maharashtra, India - 411014 Branch Offices : Marina Tower, No 6/50F, 1st Floor Near English Church, Nadekavu Kannur Road -Kozhikode – 673011			
Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.			
Undersigned being the Authorized officer of M/s Bajaj Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home Loan(s)/Loan(s) against Property advanced to them by Bajaj Finance Limited, and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/ informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.			
Loan Account No./ Name of the Borrower(s) /Co-Borrower(s)/ Guarantor(s) / Addresses	Address of the Secured/ Mortgaged Immoveable Asset/ Property to be enforced	Demand Notice Date & Amount	
Branch : KOZHIKODE, LAN No. 5C9LAP25448534 1. ARCHIES AGENCIES (Borrower) (Through its Proprietor/Managing Director/Authorised Signatory) At X/261 A8, 261A/8, Codacal, Codacal P.O. Near Csi Mission Hospital, Malappuram-676108. 2. RAN KORATH (Co- Borrower) , At Parangath House, Po Codacal, Malappuram-676108. 3. ABELHOPSON JUGUNU MON (Co-Borrower) , At Parangath House, Po Codacal, Malappuram-676108	All that piece and parcel of the Non-agricultural Property described as: 4.05 ares in Re Sy No 63/5B and situated at Thirunavaya Village, Tirur Taluk lying in Sub Registration District of Codacal and the House bearing Door No. 14/11 of Thirunavaya Grama Panchayath, Malappuram District, Malappuram -676108. East - Panchayath, Road, West - Property of C S I Church, North - Property of Kristhu Da Roopan, South - Property of Shahin Mon Parangath	20th Nov 2023 Rs. 89,684/- (Rupees Eighty Lac Eighty Nine Thousand Six Hundred Forty Four Only)	
This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers (Guarantors) are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act.2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Finance Limited has the charge.			
Place: Malappuram Date: 02 Dec 2023		SD/- Authorized Officer, Bajaj Finance Limited	



ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರದ ಮಹಾ ಮಂತ್ರಿ
ಪಿ.ಎ.ಎಸ್. 141 (2023) /ಎ1 **ಪಾರ್ಲಿಮೆಂಟ್ ಬಿಲ್ (RDX XXXI) 2023-2024** **ತು. 30.11.2023**



ಉಪಬಂಧಗಳಿಗೆ ಟೆಂಡರ್

1	ಎ) ಉಪಬಂಧ (1) ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ ಬಿ) ಒ. ಪಾಲಿಮರ್ಡ್ಡು ಉಪಬಂಧ (2) ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ ಸಿ) ಒ. ಪಾಲಿಮರ್ಡ್ಡು ಉಪಬಂಧ (3) ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ	ಬಿ) ಒ. ಪಾಲಿಮರ್ಡ್ಡು ಉಪಬಂಧ (2) ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ ಸಿ) ಒ. ಪಾಲಿಮರ್ಡ್ಡು ಉಪಬಂಧ (3) ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ
2	ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ	ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ
3	ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ	ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

ಉಪಬಂಧ

1

ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

ಉಪಬಂಧ

2

ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

ಉಪಬಂಧ

3

ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

ರೇಡ್ಡು ಅಡ್ಡಬಂಧ ರೂ. 1. ಲಾಭಿ ಉತ್ತಮ ಘಟಕಿ

[illegible]

EST COAST RAILWAY

Tender Notice No. 52/ET/SPB/ENG/G-2023-24
Date: 17.11.2023

(1) e-Tender No. 51-ET-DENSE-SPB-23

Name of the work: SUPPLY AND STACKING OF 60,000 CUM MACHINE CRUSHED TRACK BALLAST AS PER RAILWAYS SPECIFICATION BASON DEPOSIT FROM OUTSIDE RAILWAY LANDQUARRY AND LOADING INTO RAILWAYS' WAGONS UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER/SAMBALPUR OF SAMBALPUR DIVISION (PERIOD OF COMPLETION: 18 MONTHS EXCLUDING MONSOON PERIOD).

Approx cost of the works: ₹71.72,800/-
Bid Security: ₹5.40,900/-

(2) e-Tender No. 40-ET-SDNCC-SPB-23

Name of the work: EXECUTION OF BALANCE CIVIL ENGINEERING WORKS IN CONNECTION WITH EXTENSION OF ICH AND FACILITIES FOR BIO-TANK MAINTENANCE AND TESTING AT COACHING DEPOT SAMBALPUR.

Approx cost of the work: ₹76,43,929.55/-
Bid Security: ₹1,52,900/-

Completion Period of the work: 18 Months (18 months for sl. no. 1) & 06(Six) Months (6 months for sl. no. 2)

Date & time of Tender Closing: 18.12.2023 at 1500 hrs.

No manual offer sent by Post/Courier/ Fax or in person shall be accepted against such e-Tender, even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-Tenders is available in website www.ireps.gov.in

The tenders/bidders must have Class-I/I Digital Signature Certificate and must be registered or IREPS portal. Only registered tender/bidders can participate in e-tendering.

All relevant parties must have to be updated at the time of participating on e-tendering as per instruction.

Note: The prospective tenderers are advised to revisit the website 15 (fifteen) days before the date of closing of tender to note any changes/corrigendum issued for this tender.

Divisional Railway Manager (Engg.)
PR-32/8(23)-24 Sambalpur



**I get the inside information
and get inside the information.**

Inform your opinion with investigative jo

